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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 330/2017, IA 248, 249/2017, IA 209 of 2017, T.P. No. 206- A to F of 2016
In T.P. No. 206/397-398/NCLT/AHM/2016(New)
CA 201/2011, 232/2012, 240/2012, 167/2015, 70/2016, CA ___/2017 in
C.P. No. 82/397-398/CLB/MB/2011(Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017**

Name of the Company: Enercon Gmbh
V/s.
Wind World India Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MS. KANIKA SHARMA	Adv.	7 Petition	
2.	MS. SHAHEDA MADRASWALA	Adv.		
3.	MR. SAVIL MAKORE	Adv.	- Resp. No. 36 & 37 i/b. Bhosale & Partners.	
4.	Mr. Rohan A Shah	Adv.	Respondent No. 9-32	2016
5.	MR. VENKATESH DHOND, & Adv.			
6.	MR. AHYAM KAPADIA, Adv.		i/b MANILAL KHER AMBALAL & Co.	
7.	MR. ANUP GANDHI, Adv.		for Respondent No. 2.	
8.	MR. RAHUL JAIN, Adv.			
9.	Mr. Indranil Deshmukh			
10.	Mr. Vineet Unnikrishnan			
11.	Mr. Arjun Sreenivas			
12.	Ms. Manasa S			
13.	Ms. Olga Liane Peletta			
14.	Mr. Rohan Kelkar	Adv.	for Resp. No. 3, 35- 36 to 38, 42 to 53, 55 to 61 62 to 86 RESPONDENT NO. 33	
15.	Ms. NATASHA SUTARIA	Adv.		Natasha

ORDER

Learned Advocate Ms. Kanika Sharma with Learned Advocate Ms Shaheda Madraswala i/b Bharucha & Partner present for Original Petitioner. Learned Advocate Mr. Salil Thakore present for Respondents no. 36 and 37. Learned Advocate Mr. Rohan Shah present for Respondents no. 9 to 32. Learned Senior Advocate Mr. Venkatesh Dhond with Learned Advocate Mr. Shyam Kapadia with Learned Advocate Mr. Rashid Boatwalla with Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Rahul Jain present for Respondent no. 2. Learned Advocate Mr. Indranil Deshmukh with Learned Advocate Mr. Vineet Unnikrishnan with Learned Advocate Ms. Manasa. S with Learned Advocate Mr. Arjun Sreenivas with Learned Advocate Ms. Olga Lume Pereiva present for Respondents no. 3 and 35. Learned Advocate Mr. Rohan Kelkar present for Respondents no. 3 to 8, 33, 34, 35 and proposed Respondents no. 42, 44 to 53, 55 to 61, 62 to 86. Learned Advocate Ms. Natasha Sutaria present for Respondent no. 33.

Written submissions not filed by both parties.

IA 249/2017 rejoinder filed by petitioner to reply of respondents no. 2 and 3, 4 to 8, 9 to 32. Respondents no. 33, 34, 35, 38 to 41.

IA 248/2017 rejoinder filed by petitioner to reply of respondents no. 9 to 32, 34, 35, 38 to 41.

Affidavit in rejoinder to reply filed by Respondents no. 4 to 8, 85 and 33.

Further affidavit filed by proposed Respondent no. 85.

Rejoinder to further affidavit filed by proposed respondent no. 85.

IA 209/2017 affidavit filed by Respondents no. 3 to 7, 34 and 35.

Respondent no. 2 filed Page no. 12 of the application in IA 209/2017.

Affidavit in reply to affidavit filed by respondents no. 9 to 35 and 3 to 8.

TP 206-D affidavit filed by respondents no. 2, 5, 33.

Reply filed by Respondents no. 9 to 32, 34, 35, 38 to 41, 43, 53 and 62, Respondents no. 83 and 84.

Reply filed by Respondent no. 42, 44 to 52, 54 to 61 and 63 to 81.

Rejoinder filed to reply to Respondents no. 9 to 32, 34, 35, Respondents no. 38 to 41, Respondents no. 43, 53 and 62, Respondents no. 83, Respondents no. 84.

Rejoinder filed to reply by Respondents no. 4 to 8, Respondent no. 33, 42 to 52, 54 to 61 and 63 to 81 and 82.

Further affidavit filed by Respondents no. 2, 5, 7, 8, 9 to 32, 38 to 41, 42, 44 to 52, 43, 53, 54 to 61, 63 to 81, 82, 83.

Further affidavit in rejoinder filed by petitioner to further affidavit of Respondents no. 3 to 8, 9 to 35, 38 to 41, 43, 53 and 62, 42, 44 to 52, 54 to 61 and 63 to 81 and 82 to 84.

TP 206-E/2016 reply filed by Respondents no. 2 and 3, 4 to 8, 9 to 32, 33, 34, 35, 38 to 41.

Affidavit in rejoinder to the affidavit in reply filed by Respondent no. 2 and 3, 4 to 8, 9 to 32, 33, 34, 35, 38 to 41.

IA 330/2017 filed by original petitioner is admitted. It is for impleading M/s Indria Power Ltd as Respondent no. 86 in the main petition.

Respondents no. 2 and 3 filed reply.

Respondent no. 86 filed reply (Proposed party).

Other contesting respondents stated that they have no reply.

Original petitioner that filed IA 330/2017 wants to file rejoinder to replies filed by Respondents no. 2, 3 and 86.

Original petitioner shall file rejoinder within one week serving copy in advance to other side.

List all the amendment applications for hearing on 03.11.2017 and objections, if any, on the affidavits filed in support of the buyout application.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 12th day of October, 2017.